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विज्ञान पोस्ट के अन्तर्गत डाक शुल्क के
नगद भुगतान (बिना डाक टिकट) के प्रेषण
हेतु अनुमत. क्रमांक जी.2-22-छत्तीसगढ़
गजट / 38 सि. से. भिलाई, दिनांक
30-05-2001."



पंजीयन क्रमांक
"छत्तीसगढ़/दुर्ग/09/2012-2015."

छत्तीसगढ़ राजपत्र

(असाधारण)

प्राधिकार से प्रकाशित

क्रमांक 519]

रायपुर, सोमवार, दिनांक 13 अक्टूबर 2014— आश्विन 21, शक 1936

विधि एवं विधायी कार्य विभाग
मंत्रालय, महानदी भवन, नया रायपुर

HIGH COURT OF CHHATTISGARH, BILASPUR

No. /R. G. /2014/7262

Bilaspur, the 23rd September, 2014

PROCEDURE FOR PROCUREMENT, REPLACEMENT AND DISPOSAL OF OLD AND OBSOLETE:
TELECOMMUNICATIONS & COMPUTING/IT PRODUCTS, ELECTRONICS ITEMS ETC. OF
HIGH COURT OF CHHATTISGARH RULES, 2013

High Court of Chhattisgarh is framing the following Procedure in regard to procurement, replacement and disposal of old and obsolete telecommunications & computing/IT products, electronics items etc.

1. Short title and commencement :-

- (i) These rules may be called as "Procedure for procurement, replacement and disposal of old and obsolete telecommunications & computing/IT products, electronics items etc. of High Court of Chhattisgarh Rules, 2013".
- (ii) These rules shall be applicable for the IT products provided to the Judges of High Court of Chhattisgarh including the Chief Justice, Judicial Officers of Chhattisgarh State posted at various District & Subordinate Courts and posted on deputation.
- (iii) It shall come into force from the date of approval of the Full Court.

2. Procurement entitlements :-

- (i) The financial limits/entitlements for procurement of mobile phone instruments and computing equipments are

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subject to approval of the Chief Justice as under :-

S. No. (1)	Item (2)	Entitled categories (3)	Existing Limits (4)
(a)	Laptops	The Chief Justice and the Judge of High Court of Chhattisgarh.	Rs. 1,00,000 (Rupees One Lakh).
		Judicial Officers of Chhattisgarh State posted at various District & Subordinate Courts and posted on deputation.	Rs. 70,000 (Rupees Seventy Thousand).
(b)	Desktops	The Chief Justice and the Judges of High Court of Chhattisgarh.	As per the market value of the required items.
		Judicial Officers of Chhattisgarh State posted at various District & Subordinate Courts and posted on deputation.	
(c)	Laser Printer-cum-Scanner-cum-Fax-photocopier	The Chief Justice and the Judges of High Court of Chhattisgarh.	
	Laser Printer-Scanner	Judicial Officers of Chhattisgarh State posted at various District & Subordinate Courts and posted on deputation.	
(d)	UPS	All categories	
(e)	Mobile Phones	The Chief Justice & Judges of High Court.	As may be decided by the Chief Justice.

Notes :-

1. UPS will procured only with the Desktops.
 2. The above price limits are exclusive of all taxes, peripheral and the AMC, wherever applicable.
- (ii) Recurring user charges of Mobile phones shall be subject to the instructions or orders issued by the State Government from time to time in this regard.
- (iii) Keeping in view that the Laptops purchased at government expense are assigned to the entitled users in their individual capacity, the users may purchase laptops/note-books of higher value subject to the condition that the reimbursement by the Government would be limited to the upper ceiling prescribed for such item, and the balance amount would have to be paid by the concerned user from his own pocket.
3. **Useful life of various items and replacement :-**
- (i) Depending upon the nature, usage, maintenance cost, obsolescence in terms of technology, up gradation of technology etc., the related items are classified in following categories for the purpose of disposal of these

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items :-

Category (1)	Nature (2)	Items (3)	Useful/Productive Life (4)
(a)	Immediate obsolescence/ use and throw products.	Printing Consumables (Ink Toners), Floppies, CDs, DVDs, Digitals Audio Tapes (DAT), Linear Tape Open (LTA), UPS Batteries.	As per usage. No residual value determined. However, proper inventories of purchase, issue and final use/disposal etc. would be maintained in order to keep an accounting system.
(b)	Low life/Fast obsolescence products.	Mobile Phones	Three years
(c)	Medium obsolescence Medium life products.	Laptops, External Hard Disk Drive (HDD), Desktops, Printers, Multi functional Device (MFDs), Scanners, Multi-media projectors, UPS system etc.	Five years in case of laptops, HDD etc. for replacement, Residual values determined separately. Five years for replacement.
(d)	Slow obsolescence/ long life product.	Fax, EPABX, Electronic items such as cameras, TVs, DVD Players, Public Address system, Electronic Calorie Meter, Electronic Thaw, Unit Sterilizers etc.	Five years
(e)	Software	Software like Libre Office, Ubuntu, MS Office, Oracle, MS-SQL, MS Windows, Antivirus etc.	Please refer to the explanation given under para 3(e) below.

Note:- The above mentioned items can be used beyond the mentioned/specified life till such time these items continue to serve the purpose.

(ii) Explanatory Note on the items, as mentioned in the table, are given below :

(a) **Category-I : Use and throw products :**

These products have no fixed life and can be used till these are consumed or are under replacement warranty (like SMF batteries are covered under 1 year replacement warranty from the manufacturer). However, the High Court and concerned District Courts must maintain proper inventory of purchase, issue and disposal thereof so as to ensure prudent official use of these items.

(b) **Category-II : Low life product :**

The general useful/productive life in the case of product/items in this category like mobile phones and accessories would be three years. However, one may use the same for longer period so long as the item/equipment serves the purpose:

(c) **Category-III : Medium life product :**

The useful/productive life of product in this category which includes Laptops, Desktops, Printers, Multi-functional Devices (MFDs), Multi media projectors and UPS system etc. is fixed at 5 years even though the products can be continued to be used for longer period, being a multiple level of usage in terms of level of works to be done like Software development/testing, Data Processing, information searching, word processing etc. Accordingly, the life

(14)

of these products is fixed as five years for replacement purpose. However, one can use the equipment for longer period longer as it fulfills the user requirements.

(d) **Category-IV : Long life products :**

These products like Fax/EPABX and electronic items can be used for more than 5 years due to comparative stability in specifications/services. Accordingly, the replacement life of these products is fixed as 7 years. However, one can use the same for longer period so long as these products serve the user requirements.

(e) **Category-V : Software :**

Purchase of software can be booked as a one-time expenditure. The old software can be upgraded into latest version by taking the benefit of old purchase in case scheme is available from the developer/principal company. In the alternative, latest software can be purchased and in that case the residual value of the old software can be treated as NIL.

4. **Rates of Depreciation and the Residual Values :-**

The rates of depreciation of store-items and the method to be adopted for the said purpose shall be as follows :-

- (a) No residual value is being assigned for Category-I items.
- (b) The rate of depreciation shall be 60% per annum in case of Mobile phones, 40% per annum for all medium life products & 20% for long life products in diminishing balance method as shown in column (3) of para 2 of finance circular No. 502/Fin./B-4/2014 dated 9-7-14.
- (c) The Government policy permits the entitled class of users to purchase the equipments in the above categories mentioned under clause (2) of rule 3 at price higher than the permissible limits subject to the reimbursement restricted to the prescribed limits and while calculating the residual value of the equipment, only the amount of permissible limits shall be taken into account and the amount spent by a user in excess thereof at the time of purchase shall not be considered.

(d) **Replacement and disposal :-**

(i) The entitled users can seek the replacement of a Mobile Phone on completion of three years period from the date of purchase of the equipment and on completion of five years period after the date of purchase in the case of a laptop/note book.

(ii) Whenever an entitled user seeks to replace his item in this category II and III on completion of the prescribed period, he has the option to either return the Used/old equipment to the High Court of Chhattisgarh or retain the same for his personal use at the residual value calculated under clause (b) above. This option would also be available in the case of retiring entitled users/officers.

(iii) In the case laptop is used for 5 years by an entitled user without seeking a replacement with a new laptop, there would be no need to return/deposit the same in the store and it would be written off from the books as the value of the said item would be negligible. However, in case the laptop is replaced with a new laptop after 3 year but before completion of 5 years, the residual value of the old laptop will be calculated as per the depreciation rate under clause (b).

(iv) In case an item under category III has been used for a period of 5 years, it may be allowed to be retained by the Judges/Judicial officers at the residual value of the products for their personal use. On completion of 6 years life of the products, it may be allowed to be given to the Judges/Judicial officers at 'zero' price as the residual value at the end of 6 years period is negligible. However, a proper inventory would be maintained for the purpose.

(v) Purchase of category V items can be booked as one time office expense. The old software can be upgraded into latest version by taking the benefit of old purchase in case scheme is available from the developer/principal company, otherwise latest software can be purchased and the value of the old software can be treated as NIL.

5. Method of condemnation :-

(i) All the Telecommunication/IT/Electronics equipments covered under these instructions are procured with a prescribed warranty/replacement period and the AMC period, where the purchase order is so designed. No replacement of any of the IT Products/equipments would be permissible so long as it is within the stipulated replacement or repair warranty period or the AMC period built in upfront at the time of purchase order.

(ii) The minimum life for condemnation of the equipment would be followed as defined for each category separately. However, in case any product gives frequent problems before attaining its minimum recommended life or goes badly out of order and repair/maintenance cost is not economically viable (i.e. where the repair cost exceed the depreciated residual/value of the item), such items can be condemned with the recommendation of a Technical Committee to be constituted for the purpose.

(iii) A committee will be constituted by the Chief Justice for the High Court and by the District Judge for respective District Court, in which one of the Members would be a Technical person for condemnation of these store items or committee constituted under clause (2) of para 2 of Finance Circular 502/Fin./B-4/2014 dated 9th July, 2014.

(iv) Further, laser printers are now available with better speed at lower price having less running cost with 1 year/3 years warranty. The old laser printer can be replaced with new laser printers in case repaired cost plus cost of toner drum and estimated AMC cost are equivalent or better specifications. The approach suggested for replacement of laser printers can also be adopted for other items of similar nature like Scanner, Photocopier and Fax etc.

(v) In addition to the above, High Court of Chhattisgarh would have the discretion to purchase new products in lieu of old/obsolete items under buy-back options as provided under clause (6) of para 2 of Finance Circular 502/Fin./B-4/2014 dated 9th July, 2014.

6. Disposal of condemned items :-

(i) The items covered under these instructions, once condemned, may be disposed off in the following manner:

(a) Wherever the items have completed their minimum prescribed replacement period, or the retention period in case of retiring Judges/Judicial officers, the same may be allowed to be retained by the concerned Judge/Judicial officer at the depreciated value;

(b) The items, once declared fit for condemnation or declared unfit for continued use in the Courts/Office/Sections of the High Court, may be offered to the officers/employees working in the High Court/Subordinate Courts at the depreciated value or 'zero' price as applicable in each category. In case more than one persons are interested for the same item, it may be allotted by holding a draw of lots.

(ii) Wherever no officers/employees of High Court/Subordinate Courts come forward to purchase/take such item, these would be disposed off as under :-

(a) A committee constituted by the Chief Justice would dispose off the items on a quarterly basis at the rates to be invited through Press Tenders or from empanelled vendors. The depreciated value of the items would generally be retained as the Reserve Price, unless fixed lower by the Committee for reasons to be recorded in writing. Likewise, a common store will be created in High Court and each District Court for disposal of old items on quarterly basis through the committee functioning in High Court and each District Court under the Chairmanship of concerned Committee.

(b) The High Court, in any case, would maintain the inventory of all purchase and disposal off all these items.

(c) The High Court/District Courts shall be required to submit the details of its condemned stores to the

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छत्तीसगढ़ राजपत्र, दिनांक 13 अक्टूबर 2014

Chairman of concerned Committee in the following proforma :-

S. No.	Description of the item	Invoice date	Invoice value (in Rs.)	Qty.	No. of years from the date of invoice	Depreciated value (in Rs.)
(1)	(2)	(3)	(4)	(5)	(6)	(7)

(d) In cases where bids are not received for disposal of the items at reserve price, the old items, which may still be usable, can also be considered for donation to State/Central Government recognized services organization/NGOs and a certificate shall be issued in this behalf.

Sd/-
(Arvind Singh Chandel)
Registrar (Vigilance)-cum-Secretary to
Rule Making Committee.

छत्तीसगढ़ के राज्यपाल के नाम से तथा आदेशानुसार,
सुषमा सावंत, अतिरिक्त सचिव.

वित्त निर्देश 39/2014

छत्तीसगढ़ शासन
वित्त एवं योजना विभाग
मंत्रालय, महानदी भवन, नया रायपुर

क्रमांक / 502/वित्त/ब-4/2014
प्रति,

नया रायपुर, दिनांक 9 जुलाई, 2014

समस्त अपर मुख्य सचिव / प्रमुख सचिव / सचिव
अध्यक्ष, राजस्व मण्डल
समस्त संभागीय आयुक्त
समस्त विभागाध्यक्ष
समस्त कलेक्टर

High Court of Chhattisgarh
BILASPUR

23 JUL 2014

Reg. No. 10/114
Receipt Clerk
High Court Bilaspur

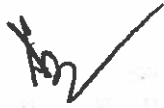
विषय :- कम्प्यूटर हार्डवेयर, नेटवर्क आइटम एवं संचार उपकरणों के अपलेखन एवं प्रतिस्थापन के संबंध में

संदर्भ :- वित्त विभाग का ज्ञापन क्रमांक 113/670(2003)/वित्त/नियम/चार/2014 दिनांक 5 मई, 2007 (वित्त निर्देश 20/2007)

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वित्त विभाग के संदर्भित वित्त निर्देश द्वारा जारी वित्तीय अधिकार पुस्तिका भाग-1 में कम्प्यूटर हार्डवेयर, दूरसंचार तथा नेटवर्क आइटमों, एवं इनके सहायक उपकरणों (peripherals/ accessories) के अपलेखन के लिए कोई वित्तीय अधिकार प्रत्यायोजित नहीं किये गए हैं। इस वित्त निर्देश द्वारा वित्तीय अधिकार पुस्तिका भाग-1 के सेक्शन 1 में कम्प्यूटर एवं सहायक सामग्रियों के अपलेखन हेतु में निम्नानुसार प्रत्यायोजन सम्मिलित किया जाता है -

S. No.	Description	Authority Competent to exercise the Power	Extent of delegation	Condition
38	Write-off of computer hardware, telecommunication and network items, their peripherals / accessories (including servers, central processing units, monitors, key boards, mice, printers, scanners, plotters, web cameras, speakers, various computer drives, uninterrupted power supply (UPS) units and associated systems, random access memory (RAM), computer hard discs, data cards, network switches, routers, modems, multi-function machines, hubs, access	Administrative Department	Full powers	Provided that requisite budget provision is there and, where applicable also included as a new item.
		Head of Department	Rs. 5 lakh per item (annual limit Rs. 1 crore)	
		Regional Head/Collector	Rs. 1 lakh per item (annual limit Rs. 40 lakh)	



systems and devices, cables, connectors, connector panels, input / output boxes, Ethernet cards, antennae, adaptors, laptops, tablets, mobile phones, bio-metric and other access control devices, etc.)	Head of Office	Rs. 50,000 per item (annual limit Rs. 20 lakh) Note: The limits are for the purchase/book price.	
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2. कम्प्यूटर हार्डवेयर, नेटवर्क आइटमों, एवं इनके सहायक उपकरणों के अपलेखन तथा प्रतिस्थापन के संबंध में निम्नानुसार प्रक्रिया निर्धारित की जाती है :-

- (1) कम्प्यूटर हार्डवेयर एवं पेरिफेरल्स को प्रथम उपयोग हेतु स्थापन के पांच वर्षों उपरांत तथा मोबाइल फोन तीन वर्ष उपरांत निष्प्रयोज्य (obsolete) घोषित किया जा सकेगा।
- (2) प्रत्येक आइटम के अपलेखन (write-off) एवं अवशिष्ट मूल्य (residual value) के निर्धारण हेतु अनुशांसा करने के लिए उस आइटम के कय हेतु सक्षम प्राधिकारी द्वारा छत्तीसगढ़ भंडार कय नियम के नियम 12 में उपबोधित कय समिति के समान एक अपलेखन समिति का गठन किया जाएगा। शासन एवं विभागाध्यक्ष स्तर पर किये जाने वाले अपलेखन के लिए विभागाध्यक्ष स्तर पर अपलेखन समिति गठित की जाएगी, जिसमें तकनीकी परामर्श हेतु एन.आई.सी. के प्रतिनिधि को अनिवार्य रूप से शामिल किया जाएगा। अन्य स्तरों पर गठित अपलेखन समितियों में चिप्स का जिला-स्तरीय तकनीकी कार्मिक सम्मिलित किया जाएगा। समिति की बैठक में तकनीकी सदस्य की उपस्थिति अनिवार्य होगी।
- (3) अपलेखित सामग्री के अवशिष्ट मूल्य की गणना 40 प्रतिशत वार्षिक अवमूल्यन दर (प्रतिवर्ष घटते शेष मूल्य पर) पर की जाएगी। उदाहरणार्थ, यदि किसी सामग्री का कय मूल्य (book value) 100 रुपए है, तो 40 प्रतिशत अवमूल्यन दर पर प्रथम वर्ष समाप्ति पर शेष कीमत 60 रुपए होगी। इस पर दूसरे वर्ष के अवमूल्यन की गणना की जाएगी, जो कि 40 प्रतिशत दर पर गणना करने पर शेष 36 रुपए होगी। इस प्रकार 5 वर्ष की समाप्ति पर अवशिष्ट मूल्य केवल 7.78 रुपए शेष रहेगा, जो कि ऑफसेट मूल्य होगा।
- (4) अपलेखित सामग्री का विक्रय सीमित निविदा पद्धति से तीन भाव-पत्र (कोटेशन) प्राप्त कर किया जाएगा। यदि सामग्री का मूल कय मूल्य रुपए 10 लाख से अधिक है तो विक्रय खुली निविदा पद्धति से किया जाएगा।
- (5) विभागों के मामले में, तथा राज्य शासन द्वारा पूर्णतः अथवा प्रधानतः वित्तपोषित निगमों, मंडलों, आयोगों, प्राधिकरणों, सोसायटियों, न्यासों विश्वविद्यालयों एवं अनुदान प्राप्त संस्थाओं द्वारा कय की गई अपलेखित सामग्री के विक्रय से प्राप्त राशि को राज्य शासन के खाते में अन्य प्राप्तियों के रूप में मुख्य शीर्ष 0070-अन्य प्रशासनिक सेवाएं, उपमुख्य शीर्ष 60-अन्य सेवाएं, लघु शीर्ष 800-अन्य प्राप्तियां, अंतर्गत जमा किया जाएगा, तथा इसका समायोजन प्रतिस्थापित वस्तु के मूल्य से नहीं किया जाएगा।



(19)

- (6)। यदि सामग्री का क्रय वापसी क्रय (buy-back) के आधार पर किया जाता है तो प्रतिस्थापित की जाने वाली सामग्री का ऑफसेट मूल्य वार्षिक अवमूल्यन दर पर परिगणित अवशिष्ट मूल्य होगा। यदि प्रथम निविदा में ऑफसेट मूल्य के बराबर या अधिक दर प्राप्त नहीं होती, तो द्वितीय निविदा में उक्त ऑफसेट मूल्य सीमा का बंधन नहीं होगा, अर्थात् ऑफसेट मूल्य से कम दर प्राप्त होने पर इसे मान्य किया जा सकेगा।
- (7) ये निर्देश राज्य द्वारा पूर्णतः अथवा प्रधानतः वित्तपोषित सभी निगमों, मंडलों, आयोगों, प्राधिकरणों, न्यासों, सोसायटियों, विश्वविद्यालयों एवं अनुदान प्राप्त संस्थाओं पर लागू होंगे।
- (8) ये वित्तीय प्रत्यायोजन इस ज्ञापन के जारी होने की तिथि से लागू हुए माने जाएंगे।

छत्तीसगढ़ के राज्यपाल के नाम से
तथा आदेशानुसार

(डी. एम. मिश्र)

अपर मुख्य सचिव

नया रायपुर, दिनांक 9 जुलाई, 2014

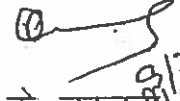
पृ. क्रमांक /503/वित्त/ब-4/2014

प्रतिलिपि :-

1. राज्यपाल के प्रमुख सचिव, राजभवन, रायपुर
2. प्रमुख सचिव, छत्तीसगढ़ विधान सभा सचिवालय
3. प्रमुख सचिव, मुख्य मंत्री सचिवालय, नया रायपुर
4. रजिस्ट्रार जनरल / महाधिवक्ता / उपमहाधिवक्ता, छत्तीसगढ़ उच्च न्यायालय, बिलासपुर
5. सचिव, छत्तीसगढ़ लोक सेवा आयोग / राज्य मानवाधिकार आयोग / राज्य निर्वाचन आयोग / लोक आयोग, रायपुर
6. निज सचिव / निज सहायक, मंत्री / राज्य मंत्री, छत्तीसगढ़, नया रायपुर
7. महालेखाकार, छत्तीसगढ़, रायपुर
8. मुख्य सचिव के स्टाफ ऑफिसर, मंत्रालय, नया रायपुर
9. अपर मुख्य सचिव (वित्त) के स्टाफ ऑफिसर, मंत्रालय, नया रायपुर
10. संचालक, जनसंपर्क संचालनालय, रायपुर
11. आवासीय आयुक्त, छत्तीसगढ़ भवन, नई दिल्ली
12. राज्य सूचना आयुक्त, निर्मल छाया भवन, शंकर नगर, रायपुर
13. समस्त सचिव / विशेष सचिव / संयुक्त सचिव / उप सचिव / अवर सचिव एवं समस्त शाखा, वित्त विभाग, मंत्रालय, नया रायपुर
14. संचालक, कोष, लेखा एवं पेंशन, छत्तीसगढ़, नया रायपुर
15. मुख्य लेखाधिकारी, मंत्रालय, नया रायपुर
16. समस्त संभागीय संयुक्त संचालक, कोष, लेखा एवं पेंशन, छत्तीसगढ़
17. समस्त कोषालय अधिकारी, जिला / सिटी कोषालय, छत्तीसगढ़
18. समस्त प्राचार्य, लेखा प्रशिक्षण शाला, रायपुर / बिलासपुर, छत्तीसगढ़
19. संचालक, शासकीय लेखन सामग्री एवं मुद्रण, रायपुर

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20. राज्य सूचना अधिकारी, एन.आई.सी. मंत्रालय, नया रायपुर
- की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु
21. संचालक, वित्तीय प्रबंध एवं सूचना प्रणाली, नया रायपुर को वित्त विभाग की वेबसाइट
www.cgfinance.nic.in पर अपलोड करने हेतु


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संयुक्त सचिव

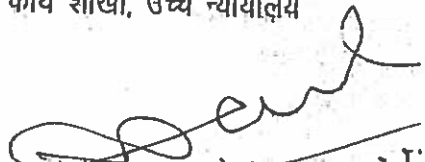
पृष्ठांकन क्र. 5977 / उच्च न्यायालय छत्तीसगढ़, बिलासपुर
बिलासपुर, दिनांक 11 अगस्त, 2014
चार-8-20/2001

प्रतिलिपि :-

छत्तीसगढ़ शासन, वित्त विभाग, मंत्रालय, महानदी भवन, नया रायपुर का पृष्ठांकन पत्र क्र. 503/वित्त/
ब-4/2014 दिनांक 09/07/2014 की छायाप्रति :-

1. प्रधान न्यायाधीश / न्यायाधीश, परिवार न्यायालय,
रायपुर / बिलासपुर / दुर्ग / राजनांदगांव / रायगढ़ / अंबिकापुर / कोरबा / मनेन्द्रगढ़ जिला -
कोरिया / जांजगीर-चाम्पा / उत्तर बस्तर कांकेर / महासमुंद / जगदलपुर (बस्तर) / कबीरधाम /
धमतरी (छ0ग0)
2. जिला एवं सत्र न्यायाधीश,
रायपुर / बिलासपुर / दुर्ग / राजनांदगांव / रायगढ़ / अंबिकापुर / जगदलपुर / दत्तेवाड़ा /
जशपुर / कोरबा / कबीरधाम / कांकेर / महासमुंद / धमतरी / जांजगीर-चाम्पा /
बैकुण्ठपुर (कोरिया) / बलौदाबाजार / बेमेतरा / बालोद / सूरजपुर / कोण्डागांव (छ0ग0).
3. एडीशनल रजिस्ट्रार (न्यायिक / प्रशासन / जिला स्थापना), उच्च न्यायालय छत्तीसगढ़, बिलासपुर
(छ0ग0).
4. सचिव, माननीय कम्प्यूटराईजेशन कमेटी, उच्च न्यायालय छत्तीसगढ़, बिलासपुर (छ0ग0).
5. प्रभारी अधिकारी, ए0 आई0 सी0/लेखा शाखा/प्रोटोकॉल शाखा/कार्य शाखा, उच्च न्यायालय
छत्तीसगढ़, बिलासपुर (छ0ग0).

की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु अग्रेषित है।
संलग्न :- उपरोक्तानुसार।


*(ए0 एल0 खुदेल)
बजट अधिकारी - 08-12